

**In the Court of District Munsif cum Judicial Magistrate,
Peraiyur.**

Present: Thiru. E. Muthusamy, B.A.,B.L.,

District Munsif cum Judicial Magistrate, Peraiyur.

Dated this the 20th day of May 2020.

Spl. CrMP. No.1/2020.

Radhakrishnan,
S/o. Pandiyan,
Middle street,
Erumarpatti,
Usilampatti (T.K),
Madurai (D.T).

.....Petitioner/Accused

/Vs/

Sub Inspector of Police,
Sedapatti Police Station,
Cr.No.71/2020, U/s.379 IPC

.....Respondent

The Bail Petition is coming before me on this day filed by Thiru. Boominathan, Advocate for Petitioner/Accused and App for the Prosecution side, heard both sides perused the records and this court passed the following.

ORDER

This case was registered by the respondent police against the Petitioner/Accused U/s.379 IPC.

The Petitioner / Accused was arrested and sent to Judicial Custody on 20.03.2020. The Counsel for the petitioner submitted that Petitioner/Accused is innocent and he is no way connected with the allegation that has been level as against him in the present case. The police and Learned App raised that the Petitioner / Accused committed the offence and the investigation is still pending. Heard both sides, Records Perused. Upon considering the fact of the case, Judicial custody for the past 62 days for the alleged offence U/s.379 IPC, Whether the accused has committed the offence or not can be looked in the trial. The

Presumption of innocence is in favor of the petitioner/ Accused till the accusation is to be proved. In this case the property was recovered from the accused by the respondent.

Considering the facts and circumstances of the case, and period of judicial custody and also in the interest of justice in my considered view of opinions is that the accused can be released on bail by imposing suitable condition for his presence. I am inclined to enlarge the petitioner on ball on the following conditions.

1. The Accused is directed to execute own bond for sum of Rs.10,000/- to the satisfaction of the Jail Superintendent, Central Jail, Madurai.
2. The Accused shall surrender before this court and execute bond along with two sureties for Rs.10,000/- each to the satisfaction of this within a period of 15 days after the withdrawal of Lockdown.

S/d. E. Muthusamy
District Munsif cum Judicial Magistrate,
Peraiyur.

Copy to:-
The Jail Superintendent,
Central Jail,
Madurai.